

CP NO. 21(ND)/2015
RT NO.43/2016

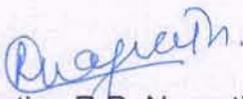
Capt. Sunil Kumar Chaudhary & Ors. ...Petitioners.

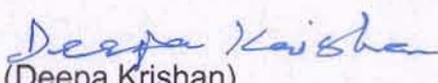
Versus

M/s Ocean Security Guards & Ors. ...Respondents.

Present: Mr. Abhay K. Das, Advocate with Ms. Shirin Bhatt,
Company Secretary for petitioners.
Mr. Mast Ram, Practising Company Secretary
for respondents No.1 to 3.

Learned counsel for petitioners seeks to file application to implead one Mr. Bhagat Singh as necessary respondent and in respect of the same matter there is an application already filed by the respondent. Learned counsel for the petitioners as well as Practising Company Secretary for the respondents have recorded their statements separately. The petitioners have disputed the contention of the respondents that there has been valid transfer of shares in favour of Mr. Bhagat Singh. However in view of the statement of the learned counsel for petitioners and Practising Company Secretary for the respondents and in view of the subsequent developments the instant petition is dismissed as withdrawn with liberty to the petitioners to file fresh petition for the same cause of action.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

September 16, 2016

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